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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 559/97

Date of Order : 28.7.97

BETWEEN :

E.Venkataramana

.. Applicant.

AND

1. Union of India, rep. by its General Manager,
S.C.Rly., Secunderabad.
2. Chief Mechanical Engineer, S.C.Rly.,
Secunderabad.
3. Dy. Chief Mechanical Engineer, Carriage Repair
Shop, Tirupathi.
4. K.Gopinath, JF(I), CBR Shop,
Carriage Repair Shop, Tirupathi.
5. Govt. of Karnataka, rep. by its
Secretary, Social Welfare,
Bangalore.
6. The Commissioner for SC & ST,
New Delhi.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.P.B.Vijay Kumar

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

.. Mr.S.Ramakrishna Rao
for R-4

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
ORDER

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Mr.Patro for Mr.P.B.Vijay Kumar, learned counsel for
the applicant and Mr.V.Rajeswara Rao for the respondents and
Mr.S.Ramakrishna Rao, for R-4.

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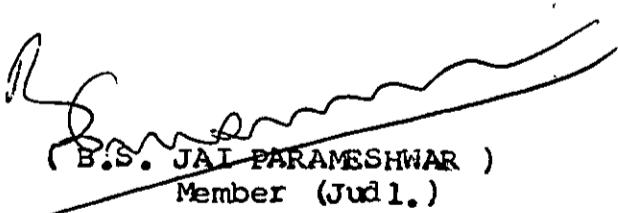
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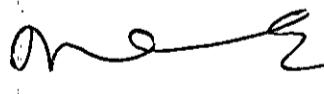
2. This OA is filed to declare the action of respondents 2 and 3 in processing the case of the 4th respondent for promotion to the post of SE/Dy.SS in the scale of Rs.2000-3200 in terms of the proceedings No.TR/P-608/Dy.SS dt. 29.3.97 of the office of the 3rd respondent without verifying the social status of the 4th respondent against the vacancy reserved for ST category, when he has produced the certificate dt. 2.8.89 from Karnataka State Government authorities that he belongs to Kondareddy when such a group is not an ST under the presidential notification at Karnataka as arbitrary, illegal and consequently direct the respondents to cause verification of the same and act accordingly by keeping the process of promotion in abeyance.

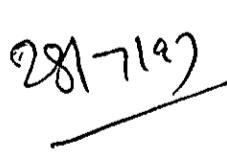
3. When the OA was taken up for admission hearing the learned counsel for the applicant submitted that he is taking up this case through the departmental authorities. Hence he is not pressing this OA.

4. In view of the above submission the OA is dismissed as withdrawn with liberty to approach the departmental authorities.

5. NO costs.


B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)


28-7-97

Dated: 28th July, 1997

(Dictated in Open Court)

sd


30-7-97
D.R. (S)

3.3..

Copy to:

1. The General Manager, South Central Railway, Secunderabad.
2. Chief Mechanical Engineer, South Central Railway, Secunderabad.
3. Dy.Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
4. The Secretary, Social Welfare, Govt. of Karnataka, Bangalore.
5. The Commissioner for SC & ST, New Delhi.
6. One copy to Mr.P.B.Vijaya Kumar, Advocate,CAT,Hyderabad.
7. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
8. One copy to Mr.S.Ramakrishna Rao, Advocate,CAT,Hyderabad.
9. One copy to D.R(A),CAT,Hyderabad.
10. One duplicate copy.

YLKR

28/8/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:M
(J)

DATED: 28/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

D.A.NO. 539/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

केन्द्रीय प्रशासनिक विविकरण
Central Administrative Tribunal

DESPATCH/DESPATCH

- 5 AUG 1997

हैदराबाद न्यायालय
HYDERABAD BENCH